MARGER AGREEMENT

AGREMENT SIGNED BY HER
HIGHNESS THE MAHARANI REGENT
ON BEHALF OF THE MINOR
MAHARAJA HANDING OVER THE
ADMINISTRATION OF THE STATE
TO THE CENTRAL GOVERNMENT.

GOVERNMENT OF TRIPURA OFFICE OF THE DEWAN

D.O.NO.F.15(1)-P/49. Ministry of States, New Delhi. The 12/14th September 1949.

Dear Mr. Roy,

I am desired to forward for your information and record copy of the Agreement signed by Her Highness the Maharani Regent on behalf of the minor Maharaja handing over the administration of the State to the Central in that connection. I am to add that a copy of both the documents has been given to Her Highness the Maharani.

Yours sincerely, Sd/- S. Marayanswamy, (S. Marayanswamy)

R.K. Roy, Esquire, I.C.S., DEWAN, Tripura State, Americas

Enclo:-

3/16/9/49

GOVERNMENT OF TRIPURA Office of the Dewan.

No.1087/H/65

The 17th Sept., 1949.

Copy with copy of the enclosures forwarded to:-

1. Political Department. 2. Secretary Fina-nce.

3. Adviser (Revenue). 4. Adviser (Chakla).

5. Superintendent of Legal Affairs.

for study of the implications of the change over and for suggestions and proposals for such action as might be considered

3d/- R.K.Roy. 17.9.49 I.C.S. Dewan, Tripura State.

Forwarded by.

Sd/- Illigible. 17.9.49. Private Secretary. to the Dewan. The said sum may be drawn by the Maharaja in four equal instalments in advance at the beginning of each quarter from the State tresury or at such other treasury as may be specified by the Government of India.

ARTICLE III

The Maharaja shall be entitled to the full ownership, use and enjoyment of all private properties (as distinct from State properties) belonging to him on the date of this agreement.

The Maharaja will furnish to the Dominion Government all the before the 10th October, 1949, an inventory of imaginary and interpretation and inventory of imaginary and interpretation and impossible property, securities and cash balances held by him as such private property.

If any dispute arises as to whether any item of property is the private property of the Maharaja or State property it shall be referred to a judicial officer qualified to be appointed as High Court Judge, and the discision of that Officer shall be final and binding on both parties.

ARTICLE IV

The Maharaga shall be entitled to all the personal rights, privileges, immunities and dignities enjoyed by him as the Ruler of Tripura, whether within or without oxxwitkmixthe the State immediately before the 15th August, 1947.

ARTICLE V

All the members of the Mahazaja's family including Her Highness the Rajmata shall be entitled to all the personal privileges, dignities and titles enjoyed by them

ARTICLE IX

a de ban

I SMELLE

or '250 Pu

d suzero

di see ve

un mit to

Except with the previous sanction of the Government of India, no proceedings, civil or criminal, shall be instituted against any person in respect of any act done or purporting to be done in the execution of his duties as a servant of the State before the day on which the administration is made ever to the Government of India.

In confirmation whereof Mr. Vapal Pangunni Menon,
Adviser to the Government of India in the Ministry of
States, appends his signature on behalf and with the
authority of the Governor General of India and Her
Highness Maharani Kanchan Prabha Devi, Maharani Regent
of Tripura, has appended her signature on behalf of His
Highness Maharaja Manikya Kirit Bikram Kishore Dev Barman
Bahadur, the minor Ruler of Tripura, his heirs and successors.

Sd/- Kanchan Praeha Devi Maharani regent Tripura State

Sd/- V.P. MENON

ADVISER TO THE GOVT. OF INDIA MINISTRY OF STATES.

Dated, New Delhi, the 9th September, 1949.

J/16/9/49.